

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

OA No. 196/2025/EZ

IN THE MATTER OF:

NEWS ITEM TITLED "1 DEAD 8 INJURED IN BLAST AT
ILLEGAL FIRE CRACKER STORE ROOM IN ODISHA'S
BOUDH" APPEARING IN MILLENNIUM POST DATED
22.09.2025

NDOH- 11.12.2025

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Bibhu Pradhan Nayak
RESPONDENTS

THROUGH

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

362
X

OA No. 196/2025/EZ

Before Sri Biswamohan Satapathy
M.A.L.B Notary, Dist-Boudh (Odisha)

IN THE MATTER OF:

NEWS ITEM TITLED "1 DEAD 8 INJURED IN BLAST AT
ILLEGAL FIRE CRACKER STORE ROOM IN ODISHA'S
BOUDH" APPEARING IN MILLENNIUM POST DATED
22.09.2025

REPLY ON BEHALF OF RESPONDENTS IN
COMPLIANCE OF ORDER DATED 14.10.2025

Most Respectfully Showeth:

1. THAT the Hon'ble National Green Tribunal, Principal Bench, New Delhi registered the present Original Application as *suo-moto* on 14.10.2025 on the basis of the news item titled "1 dead 8 injured in blast at illegal firecracker store room in Odisha's Boudh" appearing in Millennium Post dated 22.09.2025.
2. THAT the Hon'ble National Green Tribunal, Principal Bench, New Delhi *vide* its order dated 14.10.2025 transferred this Original Application to the Eastern Zonal Bench, Kolkata for further action as the case relates to Eastern Zonal Bench.
3. THAT on 21.09.2025, an explosion occurred at an illegal firecracker storage unit situated at Jiankata Mouza over Plot

Forms part of
to bid on it
10/12/25
B.M. SATAPATHY
M.A.L.B., R.N.-ON-96/2012
Notary Boudh
Govt. Of Odisha

Biswamohan Satapathy
Collector & Dist. Magistrate
Boudh
10/12/25

X

No.118/30 measuring Ac.0.04 decimal recorded in the name of Prabhati Behera, Plot No.119 measuring Ac.0.02 decimal, Plot No.120 measuring Ac.0.05 decimal recorded in the name of Padma Ch. Karmi.

The explosion was massive, caused extensive damage within a radius of approximately 100 meters of the site including damage to electrical poles. As per local information, around 12 rooms existed at the location, all of which were completely destroyed.

One person namely Late Sh. Laxmidhar Behera died in the explosion, while eight (08) persons sustained injuries. Six (06) injured persons have recovered and two (02) are still undergoing treatment at the Medical College Hospital, Burla, Sambalpur.



4. THAT the District Administration promptly provided emergency ambulance and medical support to victims. Fire Brigade team was deployed for rescue operations and to control the spread of fire. Police Personnel rushed to the spot, secured the crime area and started investigation. Power supply in the affected zone was regulated to prevent secondary hazards.

5. THAT

Forms part of Affidavit
10/12/25
B.M SATAPATHY
B.A.L.L.B., R.N-ON-96/2012
Notary Boudh
Govt. Of Odisha

Biswamohan Satapathy
Collector & Dist. Magistrate
Boudh

A) On 21.09.2025, Rs.20,000/- (Rupees Twenty Thousand) only was given to Sh. Koushalya Behera, NOK of deceased Late Sh. Laxmidhar Behera from the District Red Cross Fund.

B) On 31.10.2025, Rs.4,00,000/- (Rupees Four Lakh) only was disbursed as ex-gratia assistance to Sh. Koushalya Behera, the NOK of the deceased from Chief Minister Relief Fund.

C) For injured victims, Rs.10,000/- (Rupees Ten Thousand only) was provided to Ms. Santi Bagha and Rs.5,000/- (Rupees Five Thousand only) was provided to Mr. Simanta Bagha from District Red Cross Fund towards conveyance and medical care.

D) Under Mission Vatsalya Scheme, Rs.4,000/- (Rupees Four Thousand only) per month has been sanctioned as Sponsorship support from November, 2025 to March-2026 for Ms. Rubina Behera, daughter of the deceased Late Sh. Laxmidhar Behera and assistance may be extended up to 18 years of her age.

E) Free Kitchen facility was provided for immediate relief to affected family.

6. THAT under Antodaya Gruha Jojana (AGJ) scheme 2025-26, houses have been sanctioned for five affected victims.



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Abhidhanit
10/12/25
B.M. SATAPATHY
M.A.L.B., R.N.-ON-96/2017
Notary Boudh
Govt. Of Odisha

Bibhuti Bhusan Nayak
Collector & Dist. Magistrate
Boudh

2. Laxmidhar Parida (60), S/o- Late Gandu Parida, Vill- Jena Sahi, Purunakatak,

3. Kanhu Parida (25), S/o-Laxmidhar Parida, Vill- Jena Sahi, Purunakatak,

4. Prasanta Sahu @ Gunu (38), S/o- Maheswar Sahu of Vill- Purunakatak, Main Road

all are of PS- Purunakatak, Dist- Boudh, were also arrested and forwarded to the Ld. Court on 24.09.2025.

During investigation huge quantities of illegal fire crackers and explosive materials were seized from the possession of the accused persons. Accordingly, cases have been registered against the accused persons *vide* Purunakatak PS Case No.148/ Dt.21.09.2025 registered U/S-287/288/289 BNS/ R.W. Sec.9-B of Explosive Act-1884/ Sec.4/5 of the Explosive Substances Act-1908 turned to U/S 287/288/289/105/3(5) BNS/ Sec.9-B of the Explosive Act-1884/ Sec.3/4/5 the Explosive Substances Act-1908/Sec.5 Odisha Fire Works and Loud Speaker (Regulation) Act-1958, Purunakatak PS Case No.150/ Dt.23.09.2025 registered U/S- 287/288/289/3(5) BNS/ R/W. Sec.4/5 of the Explosive Substances Act-1908/ Sec. 9-B of the Explosive Act-1884/ Sec.5 Odisha Fire Works and Loud Speaker (Regulation) Act-1958, Purunakatak PS Case No.151/



Forms present of
Abhidavit
10/12/25
B.M SATAPATHY
M.A.L.B., R.N.-ON-96/2011
Notary Boudh
Govt. Of Odisha

Biswamohan Satapathy
Collector & Dist. Magistrate
Boudh

Dt.23.09.2025 registered U/S- 287/288/289/3(5) BNS/ R/W.
Sec.4/5 of the Explosive Substances Act-1908/ Sec. 9-B of
the Explosive Act-1884/ Sec.5 Odisha Fire Works and Loud
Speaker (Regulation) Act-1958 and Purunakatak PS Case
No.152/ Dt.23.09.2025 registered U/S-287/288/289/3(5)
BNS/ R/W. Sec.4/5 of the Explosive Substances Act-1908/
Sec. 9-B of the Explosive Act-1884/ Sec.5 Odisha Fire
Works and Loud Speaker (Regulation) Act-1958 as per
provisions of Law relating to unauthorized possession and
handling of explosive substances.

PRAYER

In light of the above submissions, it is most respectfully
prayed that this Hon'ble Tribunal may be pleased to:

- Take on record this reply/response filed by Respondents
and pass appropriate Order.
- Pass any other order(s) deemed fit in the interest of
justice.

Biswamohan Satapathy

RESPONDENTS

THROUGH

SATYA RANJAN SWAIN
ARGUING COUNSEL, STATE OF ODISHA
Office: 103, Surya Mansion, 1,
Kaushalya Park, Hauz Khas,
New Delhi- 110016
Phone: 8860189238
E-mail: thechambers.srs@gmail.com



*Forms part of
Affidavit
23/09/25*

B.M SATAPATHY
MALLB., R.N-ON-96/2012
Notary Boudh
Govt. Of Odisha

Before Sri Biswamohan Satapathy
M.A., L.B Notary, Dist-Boudh, Odisha

VERIFICATION

I, Shri Bibhuti Bhusan Nayak, aged about 42 years S/o Shri Elias Nayak, presently serving as Collector and District Magistrate, Boudh do hereby verify at Boudh on 10th day of December, 2025 that the contents of the above reply are true to the best of my knowledge as derived from the official records and nothing material has been concealed *thereon*.



NEW DELHI

Bibhuti Bhusan Nayak
DEPONENT

Collector & Dist. Magistrate
Boudh



Forms part of Affidavit
10/12/25
B.M. SATAPATHY
M.A.L.B., R.M-ON-96/2012
Notary Boudh
Govt. Of Odisha

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

OA No. 196/2025/EZ

Before Sri Biswamohan Satapathy
N.A.L.B Notary, Dist-Boudh (Odisha)

IN THE MATTER OF:

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BOUDH" APPEARING IN MILLENNIUM POST DATED
22.09.2025

AFFIDAVIT

I, Shri Bibhuti Bhusan Nayak, aged about 42 years S/o Shri Elias
Nayak, working as Collector and District Magistrate, Boudh, do
hereby solemnly affirm and declare as under:

1. THAT being the Respondent, I am competent to depose the
present affidavit.
2. THAT the accompanying Reply has been drafted by my
Counsel under my instructions.
3. THAT having gone through the contents of the same, I say that
the contents are true and correct to the best of my belief.

Place :

Dated: 10/12/25

Bibhuti Bhusan Nayak
10/12/25
DEPONENT

Collector & Dist. Magistrate
Boudh

VERIFICATION

Verified at Boudh on this 10th day of December 2025, that
the contents of the above Affidavit are true and correct based on
knowledge derived from official records and nothing material has
been concealed therefrom.

DECLARATION

The deponent having been identified
by S. P. S. Nayak Advocate of Boudh
solemnly affirm before me on this
the 10th day of December 2025
that the contents of the above Affidavit are true
and correct.

B.M. Satapathy
N.A.L.B
Notary, Boudh
Govt. of Odisha

Bibhuti Bhusan Nayak
10/12/25
DEPONENT

Collector & Dist. Magistrate
Boudh

A.M. SATAPATHY
NOTARY, DIST-BOUDH
GOVT. OF ODISHA

SL. No.
Date

9030
10/12/25